

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**M.A.No.24/2020 in & O.A.No.45/2020**

**Dated Friday, the 10<sup>th</sup> day of January, 2020**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

1. S. Uma Maheswari
2. S. Kuppusamy
3. R. Prabakaran
4. N. Sivaraman
5. N. Baby

... Applicants

By Advocate M/s. V. Vijay Shankar

Vs

1. The Union of India  
Rep. by the Flag Officer Commander-in-Chief  
(For CCPO)  
Headquarters, Eastern Naval Command  
Vishakapatnam 530 014.

2. The Commander Officer

INS Kattabomman  
Naval Base, Vijaya Nagaram  
Tirunelveli – 627 011. ... Respondents

By Advocate Mr. M. Kishore Kumar SPC

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. MA 24/2020 filed by the applicants for joining together to file a single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to count the service rendered by the applicants from the initial date of appointment for the purpose of grant of ACP/MACP benefits and grant such benefits to the applicants from their respective dates of entitlement with all arrears and attendant benefits in the light of the decision of the Tribunal in OA No. 1191/2014 dated 18.08.2016 and pass such other order or orders as may be deemed fit and thus render justice."

3. The applicants initially joined the respondent department as LDC and were promoted as UDC and the first and second applicants have further got promotion as Office Superintendent. The grievance of the applicants is that their services have been reckoned from their initial date of appointment for all other purposes such as increments, leave, etc. But for the purpose of ACP/MACP, their services have not been counted from the initial date of appointment and hence they have filed this OA.

4. When the matter came up for hearing, learned counsel for the applicants would submit that applicants have submitted representations dated 28.06.2017, 31.05.2017, 23.05.2017 as Annexure A-4 to the competent authority regarding their grievance which is still pending and no order is passed till now. They will be satisfied if the representations are considered and orders are passed in the light of the orders of this Tribunal in OA 1191/2014 & OA 63/2006, within a stipulated time limit.

5. Mr.M.Kishore Kumar, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representations of the applicants on merits.

6. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

**"The competent authority is directed to consider the applicants' representations dated 28.06.2017, 31.05.2017, 23.05.2017 in the light of the orders of this Tribunal in OA 1191/2014 & OA 63/2006 and pass a reasoned and speaking order, within a period of four months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**10.01.2020**

M.T.

**(P.MADHAVAN)  
MEMBER (J)**